GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 1842 TO BE ANSWERED ON 19TH DECEMBER 2023

BAN ON E-CIGARETTES

1842. SHRI SUSHIL KUMAR MODI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has banned sale of electronic cigarettes in the country:

(b) whether it is also a fact that inspite of ban, advertisement and sale of electronic cigarettes are taking place on social media/ websites platforms; and

(c) the action Government has taken to monitor and enforce the ban effectively?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S.P. SINGH BAGHEL)

(a) to (c): The Government of India prohibited electronic-cigarettes and like devices enacting the 'Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act (PECA)', 2019 on 5th December, 2019.

This Ministry has communicated to all States/UTs for implementation of the provisions of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act. A Public Notice was issued PAN India for effective compliance of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The enforcement of the Act lies with the States and Union Territories. An Expert Committee has been constituted to review the online complaints of violations for effective implementation/compliance & monitoring.
